* * *

Date of Decision: 01.8.96.

CP 13/95 (OA 429/94)

Dayal Singh

... Petitioner

Versus

Shri S.C. Mahalie & Ors.

... Respondents

CORAM:

<- '

HOH'BLE MR. GOPAL PRISHNA, VICE CHAIRMAN

HOLL'ELE ME. C.P. SHAFMA, ADMINISTRATIVE MEMBER

For the Petitioner

... None

For the Respondents

... Mr. V.S. Gurjar

ORDER

PER HON'ELE MR. GOPAL IRISHNA, VICE CHAIPMAN

Fetitioner, Tayal Singh, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, with the allegation that by not implementing the decision of the Tribunal in OA 429/94, dated 8.9.95, in which a direction was given to the respondents to reinstate the petitioner in service within three months of the date of receipt of a copy of the order, the respondents have committed contempt of court.

- 2. Home is present for the petitioner. We have heard the learned counsel for the respondents.
- 3. The learned counsel for the respondents has produced an order dated 25.4.96 and the charge report dated 25.4.96, which have been taken on record, which show that the petitioner has been taken on duty and he has taken over the charge of the post of EDDA on the same date i.e. 25.4.96. The order of the Tribunal has been complied with by the respondents. In the circumstances, we are of the view that no case of contempt is made out. This Contempt Petitioner is hereby dismissed. Notices issued are discharged.

(O.F. SHARMA)

ALMINISTRATIVE MEMBER

CKNIN (GOPAL PPISHNA)

VICE CHAIRMAN